

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'E': NEW DELHI
(Through Video Conferencing)**

**BEFORE,
SHRI R. K. PANDA, ACCOUNTANT MEMBER
AND
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER**

**I.T.A No.6269/Del/2019
(ASSESSMENT YEAR 2014-15)**

Brillanto Promoters Pvt. Ltd., 108, B-3, Prerna Complex, Subhash Chowk, Luxmi Nagar, Delhi-92. PAN-AADCB 4558J	Vs.	Asst. CIT, Circle-5(1), New Delhi
(Appellant)		(Respondent)

Appellant By	Sh. C.S. Anand, Adv.
Respondent by	Sh. Gaurav Pundir, Sr. DR
Date of Hearing	29.09.2021
Date of Pronouncement	29.09.2021

ORDER

PER R.K.PANDA, AM:

This appeal by the assessee for the assessment year 2014-15 is directed against the order of learned CIT(A)-2, New Delhi dated 30.04.2019.

2. The learned counsel for the assessee, vide letter dated 29.06.2021 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 29th September, 2021.

Sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER

Sd/-
(R.K.PANDA)
ACCOUNTANT MEMBER

PK/Ps

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI